

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi-110001**

No. L-1/236/2018/CERC

Dated: 06.09.2022

**PUBLIC NOTICE**

**Subject: Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2022.**

In exercise of power conferred under Sub-clause (s) of clause (2) of the Section 178 of the Electricity Act, 2003 (“the Act”) read with Section 61 and Section 62 of the Act, the Commission has prepared the Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2022 alongwith Explanatory memorandum and the same is posted on the website of the Commission ([www.cercind.gov.in](http://www.cercind.gov.in)).

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments/ suggestions/ objections from the stakeholders and interested persons on the above Draft Regulations. The comments/ suggestions/ objections may be sent to the undersigned on or before 27.09.2022 at the email addresses, [secy@cercind.gov.in](mailto:secy@cercind.gov.in) and [shilpa@cercind.gov.in](mailto:shilpa@cercind.gov.in). For registered users, the comments/ suggestions/ objections shall also be uploaded through SAUDAMINI Portal by clicking e-Regulation link on the e-filing Home Page. For any query on uploading on SAUDAMINI Portal, e-Court Helpdesk at 011-23353503 Extension 260 or 7042604928 may be contacted.

3. The comments/ suggestions/ objections received after the stipulated date in the Commission’s office may not be considered while finalizing these regulations.

**sd/-**  
**(Harpreet Singh Pruthi)**  
**Secretary**